COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 143 OF 2017

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jindal Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Ms. Arunima Kedia

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 17.08.2017. Dasti, in addition, is permitted.

List the matter on <u>17.08.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 27.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 12.07.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt